

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 234 OF 2018 AND**  
**IA NOS. 33 & 240 OF 2019**

**Dated: 10<sup>th</sup> April, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S. D.Dubey, Technical Member**

**In the matter of:**

The Tata Power Company Limited (Distribution) ..... Appellant(s)  
Vs.  
Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Malcolm Desai

Counsel for the Respondent(s) : Ms. Swapna Seshadri  
Mr. Ashwin Ramachandran, for R-2  
Mr. Anup Jain. for R-3

**ORDER**

Learned Counsel, Ms. Swapna Seshadri, appearing for the Respondent No. 2 prays for two weeks' time to file the reply to IA No. 240 of 2019 filed by the Appellant. Learned Counsel, Mr. Malcolm Desai, appearing for the Appellant prays for two weeks' time to file reply to the IA No. 33 of 2019 filed by the Respondent No. 2.

The submissions of the learned counsel appearing for the Respondent No. 2 and the learned counsel appearing for the Appellant, as stated supra, are placed on record.

Two weeks' time granted at the request of the counsel appearing for the Respondent No. 2 and the learned counsel appearing for the Appellant to enable them to file their respective replies to the IAs as stated above.

List this matter on **27.05.2019** before the regular bench as agreed.

**(S. D. Dubey)**  
**Technical Member**

**(Justice N.K. Patil)**  
**Judicial Member**

*Pr/ss*